



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 213 দিশপুৰ, মঙ্গলবাৰ, 30 ছেপ্টেম্বৰ, 2014, 8 আহিন, 1936 (শক)

No. 213 Dispur, Tuesday, 30th September, 2014, 8th Asvina, 1936 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 30th September, 2014

**No. LGL.54/2003/55.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

**ASSAM ACT NO. XII OF 2014**

**(Received the assent of the Governor on 20th September, 2014)**

**THE ASSAM SPEAKER'S SALARIES AND ALLOWANCES  
(AMENDMENT) ACT, 2014**

## AN ACT

further to amend the Assam Speaker's Salaries and Allowances Act, 1958.

*Preamble*

Whereas it is expedient further to amend the Assam Speaker's Salaries and Allowances Act, 1958, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

*Assam Act,  
XXV of  
1958*

It is hereby enacted in the Sixty-fifth Year of the Republic of India, as follows :-

*Short title and  
commencement*

1.(1) This Act may be called the Assam Speaker's Salaries and Allowances (Amendment) Act, 2014.

(2) It shall come into force at once.

*Amendment of  
section 2 of  
Assam Act,  
XXV of 1958*

2. In the principal Act, in section 2, for the existing provisions of clauses (i), (iii) and (iv), the following shall be substituted, namely :-

“(i) a salary of eighty thousand rupees per mensem;”

“(iii) a Daily Allowance of one thousand five hundred rupees while on official tour and its halt within the State of Assam:

Provided that the Speaker of the Assam Legislative Assembly shall be entitled to draw Daily Allowance of two thousand rupees whenever the Speaker performs the official duties outside the State of Assam and its halt;”

“(iv) a Sitting Allowance of one thousand five hundred rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if the Speaker of the Assam Legislative Assembly performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of the Assembly Session and such performance of official tour shall be intimated to the Principal Secretary, Assam Legislative Assembly;”

**S. M. BUZAR BARUAH,**

Secretary to the Government of Assam,  
Legislative Department, Dispur.

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सत्यमेव जयते

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নং 215 দিশপুৰ, মঙ্গলবাৰ, 30 ছেপ্টেম্বৰ, 2014, 8 আহিন, 1936 (শক)  
No. 215 Dispur, Tuesday, 30th September, 2014, 8th Asvina, 1936 (S. E.)

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GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 30th September, 2014

**No. LGL.56/2003/58.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

## ASSAM ACT NO. XV OF 2014

(Received the assent of the Governor on 20th September, 2014)

**THE SALARY AND ALLOWANCES OF THE LEADER OF THE OPPOSITION  
IN THE ASSAM LEGISLATIVE ASSEMBLY (AMENDMENT) ACT, 2014**

## AN ACT

further to amend the Salary and Allowances of the Leader of the Opposition in the Assam Legislative Assembly Act, 1978.

*Preamble*

Whereas it is expedient further to amend the Salary and Allowances of the Leader of the Opposition in the Assam Legislative Assembly Act, 1978, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

*Assam  
Act, VI  
of 1978*

It is hereby enacted in the Sixty-fifth Year of the Republic of India, as follows:-

*Short title and  
commencement*

1. (1) This Act may be called the Salary and Allowances of the Leader of the Opposition in the Assam Legislative Assembly (Amendment) Act, 2014.

(2) It shall come into force at once.

*Amendment of  
section 3 of  
Assam Act, VI  
of 1978.*

2. In the principal Act, in section 3, for the existing provisions of clauses (i), (iii) and (iv), the following shall be substituted, namely :-

“(i) a salary of eighty thousand rupees per mensem;”

“(iii) a Daily Allowance of one thousand five hundred rupees while on official tour and its halt within the State of Assam:

Provided that the Leader of the Opposition in the Assam Legislative Assembly shall be entitled to draw Daily Allowance of two thousand rupees whenever the Leader of the Opposition performs the official duties outside the State of Assam and its halt;”

“(iv) a Sitting Allowance of one thousand five hundred rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if the Leader of the Opposition, Assam Legislative Assembly performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of the Assembly Session and such performance of official tour shall be intimated to the Principal Secretary, Assam Legislative Assembly;”

**S. M. BUZAR BARUAH,**

Secretary to the Government of Assam,  
Legislative Department, Dispur.

Provided that the Sitting Allowance shall not be admissible if any Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;"

(iii) in clause (c), for sub-clauses (i), (iii) and (iv), the following shall be substituted, namely :-

"(i) a Salary of seventy-five thousand rupees per mensem;"

"(iii) a Daily Allowance of one thousand five hundred rupees while on tour and halt within the State of Assam:

Provided that each Minister of State shall be entitled to draw Daily Allowance of two thousand rupees when he/she performs the duties outside the State and halt;"

"(iv) a Sitting Allowance of one thousand five hundred rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Minister of State performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;"

(iv) in clause (d), for sub-clauses (i), (iii) and (iv), the following shall be substituted, namely :-

"(i) a Salary of seventy thousand rupees per mensem;"

"(iii) a Daily Allowance of one thousand five hundred rupees while on official tour and halt within the State of Assam:

Provided that each Deputy Minister shall be entitled to draw Daily Allowance of two thousand rupees when he/she performs the duties outside the State and halt;"

"(iv) a Sitting Allowance of one thousand five hundred rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Deputy Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;"

Secretary to the Government of Assam,  
Legislative Department, Dispur.

Provided that the Sitting Allowance shall not be admissible if any Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;"

(iii) in clause (c), for sub-clauses (i), (iii) and (iv), the following shall be substituted, namely :-

"(i) a Salary of seventy-five thousand rupees per mensem;"

"(iii) a Daily Allowance of one thousand five hundred rupees while on tour and halt within the State of Assam:

Provided that each Minister of State shall be entitled to draw Daily Allowance of two thousand rupees when he/she performs the duties outside the State and halt;"

"(iv) a Sitting Allowance of one thousand five hundred rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Minister of State performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;"

(iv) in clause (d), for sub-clauses (i), (iii) and (iv), the following shall be substituted, namely :-

"(i) a Salary of seventy thousand rupees per mensem;"

"(iii) a Daily Allowance of one thousand five hundred rupees while on official tour and halt within the State of Assam:

Provided that each Deputy Minister shall be entitled to draw Daily Allowance of two thousand rupees when he/she performs the duties outside the State and halt;"

"(iv) a Sitting Allowance of one thousand five hundred rupees per day for the entire period of the Assembly Session computing two days before the commencement and two days after the termination of such Session:

Provided that the Sitting Allowance shall not be admissible if any Deputy Minister performs the official tour within the State of Assam or outside the State of Assam and its halt during the period of Assembly Session;"

**S. M. BUZAR BARUAH,**

Secretary to the Government of Assam,  
Legislative Department, Dispur.